

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EMPTEE POWER

COMPANY (INDIA) LIMITED

1.	NAME OF CORPORATE DEBTOR	EMPEE POWER COMPANY (INDIA) LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	26-12-1996
3.	AUTHORITY UNDER WHICH THE CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC - Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	CIN : U40101TN1996PLC037198
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	EMPEE TOWER, NO.59, HARRIS ROAD PUDUPET CHENNAI TN 600002 INDIA
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	22-03-2022
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	22-03-2022 (Certified Copy received by mail on 22-03-2022)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	R LALITHA Regn No. IBI/PA-001/IP-P00779/2017-2018/11352
9.	ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address: FLAT F, HANUMANTHPURI APTS, ALWARTHIRUNAGAR, VALASARAVAKKAM, CHENNAI 600087 TN Email id: lalitharca@gmail.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address: FLAT F, HANUMANTHPURI APTS, ALWARTHIRUNAGAR, VALASARAVAKKAM, CHENNAI 600087 TN Email id: lalitharca@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	20-04-2022

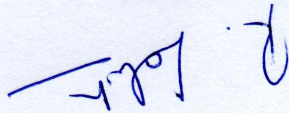
Notice is hereby given that the Hon'ble National Company Law Tribunal Chennai Bench has ordered the commencement of liquidation of the Empee Power Company (India) Limited on 21-03-2022 (Certified Copy received through mail on 22-03-2022) under section 33 of the Code.

The stakeholders of Empee Power Company (India) Limited are hereby called upon to submit a proof of their claims, on or before 20th April 2022, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22-03-2022
Place: Chennai



R Lalitha

Name and Signature of the Liquidator